

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4956
TO BE ANSWERED ON 31ST MARCH, 2017**

ABORTIONS

4956. SHRI VINCENT H. PALA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has proposed that women irrespective of their marital status can opt for abortion in case of contraceptive failure, if so, the details thereof;
- (b) whether the Government has also recommended that homoeopaths, nurses and midwives can conduct abortions after training, if so, that training procedures have been recommended for homoeopaths, nurses and midwives to ensure safe abortions; and
- (c) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): The proposed amendments to the MTP Act, 1971, includes indication for termination of any pregnancy, caused due to failure of a device or method used by any woman or her partner for the purpose of preventing pregnancy.

(b) & (c): Another proposed amendment to the MTP Act aims to improve access and availability of safe abortion services in rural areas. It is proposed to allow AYUSH (excluding Yoga and Naturopathy) practitioners, Nurses and ANMs posted at government facilities to offer MTP services using only Medical method of abortion.

The requisite training and certification would be specified in the Rules.